

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5061
TO BE ANSWERED ON 24.03.2026**

RESERVATION POLICY IN J&K

5061. SHRI AGA SYED RUHULLAH MEHDI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether reservation policies in Jammu and Kashmir are subject to periodic review as per constitutional principles laid down by the Hon'ble Supreme Court, if so, the details thereof;
- (b) whether the Government has received representations regarding disproportionate impact of the existing reservation structure on the open category; and
- (c) if so, the steps taken to ensure that reservation remains a tool for social justice and does not result in exclusion or long-term imbalance in access to education and employment?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): The Government of Union Territory of Jammu and Kashmir has constituted a Cabinet Sub-Committee to examine and review issues relating to rationalization of reservation in the UT of J&K. The Committee has submitted its report to the Council of Ministers.

(b) & (c): As per the information available with this Department, no representation regarding disproportionate impact of the existing reservation structure on the open category has been received.
